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IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No.620 OF 2009
(Arising out of SLP(Crl.)Nos.2375 of 2007)

ASGAR

.....APPELLANT(S)

VERSUS

STATE OF UTTARAKHAND

....RESPONDENT(S)

O R D E R

Leave granted.

Considering the facts and circumstances of the present case, particularly the age of the appellant-accused, we reduce the sentence of the appellant-accused to three months only.

If the appellant has not served out the sentence, he shall be taken into custody to serve out the sentence.

The appeal is disposed of accordingly.

.....J.
(TARUN CHATTERJEE)

.....J.
(V.S.SIRPURKAR)

NEW DELHI;
MARCH 31, 2009.
ITEM NO.11

COURT NO.6

SECTION II

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2375/2007

(From the judgement and order dated 18/10/2006 in CRLR No. 861/2001 of The HIGH COURT OF UTTARAKHAND AT NAINITAL)

ASGAR

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND

Respondent(s)

(With appln(s) for bail and office report)
(FOR FINAL DISPOSAL)

Date: 31/03/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Mr.Devendra Kr.Singh, Adv.
Mr.Binay Kumar Jha, Adv.
Mr. Rameshwar Prasad Goyal,Adv.

For Respondent(s) Mr. Jatinder Kumar Bhatia,Adv.(NP)

UPON hearing counsel the Court made the following
ORDER

Leave granted.

Considering the facts and circumstances of the present case, particularly the age of the appellant-accused, we reduce the sentence of the appellant-accused to three months only.

If the appellant has not served out the sentence, he shall be taken into custody to serve out the sentence.
The appeal is disposed of accordingly.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master

(Signed Order is placed on the file)